

THE REPRESENTATION OF THE PEOPLE (AMENDMENT)  
ACT, 2002

No. 9 OF 2003

[7th January, 2003.]

An Act further to amend the Representation of the People Act, 1951.

Be it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Representation of the People (Amendment) Act, 2002.

Amendment  
of section 8  
of Act 43 of  
1951.

2. In the Representation of the People Act, 1951, in section 8,—

(a) in sub-section (1),—

(i) in clause (k), after the word and figures “Act, 1971,” the word “; or” shall be inserted;

(ii) after clause (k), the following clauses shall be inserted, namely:—

“(l) the Commission of Sati (Prevention) Act, 1987; or 3 of 1988.

(m) the Prevention of Corruption Act, 1988; or 49 of 1988.

(n) the Prevention of Terrorism Act, 2002.”; 15 of 2002.

(iii) for the portion beginning with the words “shall be disqualified” and ending with the words “such conviction”, the following shall be substituted, namely:—

“shall be disqualified, where the convicted person is sentenced to—

(i) only fine, for a period of six years from the date of such conviction;

(ii) imprisonment, from the date of such conviction and shall continue to be disqualified for a further period of six years since his release”;

(b) in sub-section (2),—

(i) in clause (c), for the figures and word “1961; or”, the figures “1961,” shall be substituted;

(ii) clause (d) shall be omitted.